

26.11.
2021

Ct. No. 04

Akd/Ab

WWW.LIVELAW.IN

WPA (P) 214 of 2021

**The Chairperson, West Bengal Commission for
Protection of Child Rights**

Vs.

Election Commission of India & Others.

**Ms. Aparna Bhat,
Mr. Debasish Banerjee,
Mr. Suvonil Chakraborty.**

... for the petitioner.

**Mr. Arvind Dattar,
Mr. Sidhant Kumar,
Ms. Manya Chandok,
Mr. Anuran Samanta.**

... for the E.C.I.

Mr. Phiroze Edulji.

... for the Union of India.

**Mr. S. N. Mookherjee, Ld. Adv. Gen.,
Mr. A. Ray,
Mr. T. M. Siddiqui,
Mr. D. Ghosh**

... for the State.

The affidavit of service filed in Court today be taken on record.

The copy of the writ petition has already been served upon the parties to the proceeding.

The reliefs claimed in the instant writ petition pertains to a direction upon the Election Commission to provide compensation to each of the children, who lost lives during Covid-19 pandemic because of the announcement of general election on 26th February, 2021. The other consequential reliefs are also claimed therein.

We do not find any scope for an interim order.

We want to hear out the matter on the ground of reliefs claimed in the instant writ petition.

The respondents including the proforma respondents are at liberty to file affidavit in opposition to the writ petition on reopening of this Court following Christmas vacation; reply thereto, if any, shall be filed

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on or before 13th January, 2022.

Let the matter be listed on 14th January, 2022
along with WPA 5327 of 2020.

It is, however, made clear that all points including
the point relating to the maintainability of the writ
petition are kept open.

(Harish Tandon, J.)

(Soumen Sen, J.)